

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**INDORE BENCH AT AHMEDABAD**

ITEM No. 3  
IA/198(MP)2021  
in

TP 240 of 2019 [CP(IB) 549 of 2018]

**Order under Section 7 IBC**

**IN THE MATTER OF:**

Bank of India

V/s

Sai Magic Foods Product Pvt Ltd

.....Applicant

.....Respondent

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**Order delivered on ..18/11/2021**

**PRESENT:**

For the Applicant : Learned CA, Mr. Ashutosh Gokhale  
For the Respondent :  
Learned Counsel, Mr. Rajat Lohia appeared.

**ORDER**

**IA/198(MP)2021**

This application is filed by RP under Section 12A for withdrawal of the main CP on ground of settlement. We heard learned counsel for the RP. We have gone through the record. COC in its meeting dated 16.10.2021 by 100% votes approved the withdrawal. Permission is granted.

Accordingly, **IA/198(MP)2021** is withdrawn and disposed of.

  
(AJAI DAS MEHROTRA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)